

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
 38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
 Regional Branch, Allahabad

Dated: 04/05/2017

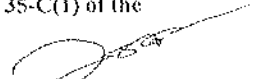
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70444/2017-SM[BR] dated 28/04/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/1796/2008	C.C.E & S.T, Lucknow 7-A, ASHOK MARG, LUCKNOW, UTTAR PRADESH-226001

	Name and Address of Respondent
2	Kisan Sahkari Chinni Mills Ltd Kaimganj,, FARRUKHABAD ,UP

Copy To

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy ~~15 Guard File~~


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/1796/2008-EX[SM]

(Arising out of Order-in-Appeal No.59-CE/LKO/2008 dated 28/04/2008
passed by Commissioner of Central Excise & Customs and Service Tax
(Appeals), Lucknow)

C.C.E. & S.T.-Lucknow
Vs.

Appellant

Kisan Sahkari Chinni Mills Limited

Respondent

Appearance:

Shri Rajeev Ranjan (AR) JC
None

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 28/04/2017
Date of Decision : 28/04/2017

FINAL ORDER NO.-70444/2017.....



Per: Anil Choudhary

The present appeal is filed by the Revenue against Order-in-Appeal No.59-CE/LKO/2008 dated 28/04/2008 passed by Commissioner of Central Excise & Customs and Service Tax (Appeals), Lucknow.

2. Heard the learned AR for Revenue, respondent is absent inspite of notice.
3. I find that show cause notice dated 21.05.2007 for the period July, 2002 to January, 2003, is bad, as extended period of limitation is not invocable. The respondent filed

Anil

regular returns with the department and disclosed proper turnover.

4. Thus, appeal by Revenue is dismissed.

(Dictated and pronounced in Court)



(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ankit

प्रमाणित प्रतः/Certified True Copy
09/05/2017
सहायक पंजीकार/Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकारण(C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
G. MARG ALLAHABAD-211001

